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Central Administrative Tribunal, Principal Bench

Original Application No. 3304 of 2001

New Delhi, this the 11th day of December, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Dr. Bishwambhar Singh
S/o late Shri Sher Singh
Aged about 49 years
R/o C-3, Priyadarshini Nagar, Izzatnagar
Bareilly,
And working as Principal Scientist (Agriculture
Statistics) with I.C.A.R.
presently posted at I.V.R.I., Izzatnagar,
Bareilly (U.P.). Applicant

(By Advocate: Shri S.S. Tiwari)

Versus

1. Chairman,
Agricultural Scientists Recruitment Board,
Krishi Anusandhan Bhawan,
Pusa Road, New Delhi
2. President
Indian Council of Agricultural Research
Krishi Bhawan, New Delhi
3. Director General,
Indian Council of Agricultural Research
Krishi Bhawan, New Delhi Respondents

O R D E R (ORAL)

By Hon'ble Mr. S.A.T. Rizvi, Member (A)

A post of Head, Division of Livestock Economics and Statistics in the Indian Veterinary Research Institute, Izzatnagar in the pay scale of Rs. 16400-22400 was advertised on 14.4.2001 (Annexure ~`B') laying down the qualifications, experience etc. of the candidates. In response thereto, three persons have applied including the applicant. All of them have been interviewed on 8.11.2001 by a committee constituted as follows:

"(i) Dr. Samanta (Member ASRB) - Chairman
(ii) Dr. M.P. Yadav (Director, IVRI) - ICAR Nominee
(iii) Dr. Shelia Kumar (T.N. Vet.
Col1., Chennai) - Economics Expert

(iv) Dr. U.K. Pandey (HAU, Hissar) - Economics Expert

2. The learned counsel appearing on behalf of the applicant submits that while all the candidates who appeared at the interview have specialised in statistics and a knowledge of statistics is also one of the pre-requisites for candidature for the said post, none of those on the interview Board is duly qualified in statistics. That being the case, according to the learned counsel, the interview Board lacked expertise and experience as well sufficient to enable them to assess the worth of the candidates. In this view of the matter, the learned counsel submits that the outcome of the interview held on 8.11.2001 is likely to be distorted. The results of the interview are yet to be declared. On an earlier occasion in 1995, the interview Board constituted for the same purpose had a statistical expert on it. The respondents should have followed the same practice.

3. After the holding of ~~the~~ aforesaid interview, the applicant has, based on the aforesaid facts and circumstances, filed a representation on 19.11.2001 before the President, I.C.A.R. The same has not been replied so far.

4. In the circumstances, we find that it will be just and proper to dispose of the present OA at this very stage without issuing notices with a direction to the respondents to consider the aforesaid representation of 19.11.2001 and pass a reasoned and a speaking order thereon expeditiously and in any event within a period of 2

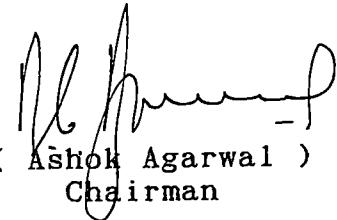
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two months from the date of receipt of a copy of this order. We direct accordingly. Until the aforesaid representation has been disposed of and for a further period of two weeks thereafter, the respondents are further directed not to declare the result of the interview held on 8.11.2001.



(S.A.T. Rizvi)
Member(A)



(Ashok Agarwal)
Chairman

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